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(PART – I SECTION-I)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPT. OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 144 (RE-2008)/2004-2009
NEW DELHI, DATED THE 13th February, 2009

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I RE2008.

For exports made w.e.f 1.4.2008, in Table 15 of Appendix 37A, the following sentences are inserted at the end in the Note inserted vide Public Notice 128(R2008)/2004-09 dated 7.1.2009.

“The VKGUY benefits on exports of all items included in Table 15 shall be admissible only for ‘Handicraft Products’. The Export Promotion Council for Handicraft (EPCH) shall certify that the exported product is a Handicraft product, if any doubt arises on this issue.”

These corrections shall apply on exports made from 1.4.2008.
This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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